

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **09.05.2024** THROUGH VIDEO CONFERENCE

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)  
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Application No : -  
Petition No : IBA/1447/2019  
Name of Petitioner : CSK Tube Enterprises Pvt Ltd  
& Vs  
Name of Respondent : Louis & Sons Pvt Ltd  
Section : Sec 9 Rule 6 of IBC, 2016  
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**ORDER**

Present: None for Petitioner.

Repeated calls made, neither the Petitioner nor the counsel for the Petitioner is present.

On the last date i.e., on 17.04.2024, Shri. P. James Victor Rajkumar had appeared for the Petitioner and had sought adjournment stating that he has to take instruction from the Petitioner to update the status of the petition. Today neither he is present nor representing the Petitioner is present.

The petition is of the year 2019. Till date there is no progress in the matter.

Order dated 02.03.2020 also shows that the Corporate Debtor has been struck off from the RoC.

It appears that the Petitioner is not interested in prosecution of this petition. The petition is **dismissed in default and for non-prosecution.**

**File be consigned to records.**

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**[VENKATARAMAN SUBRAMANIAM]  
MEMBER (TECHNICAL)**

-sd-  
**[SANJIV JAIN]  
MEMBER (JUDICIAL)**